

MINUTES OF THE MEETING No. 2/12 dated 13.4.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri S.K Aggarwal, DC(MSME)
2. Shri Nand Lal, DIPP
3. Smt. Sobha, Spices Board
4. Shri A.K. Cashyap, Dy.DGFT
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.1/12 for confirmation and confirmed and adopted the same without any change.

Case No M-4 NC No.2/12 Dated 13.4.11	M/ s Lakeland Chemicals (I) Ltd, Mumbai F.No. 01/83/50/ 207/AM10/DES-IV RLA F.No.03/95/40/959/AM09 Lic.No.0310515850 dated 16.4.2009
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(ChemDiv) vide U.O.No.Nil dated 13.4.2011, the Committee decided to amend the description of import item against export items: Sorbitan Stearate (SMS 60) and LAKPOL-72 (Stearth2) as under:-

<u>S.No.</u>	<u>Export Item</u>	<u>Import item as per ALC</u>	<u>Import Item as amended</u>
9.	Sorbitan Stearate (SMS 60)	1) Stearic Acid – 0.660 Kg 2) Sorbitol 70% - 0.423 Kg	1) Sorbitol 70% - 0.660 Kg 2) Stearic Acid - 0.423 Kg
12.	LAKPOL - 72 (Stearth 2)	1) Steryl Alcohol – 0.073 Kg 2) Ethylene Oxide – 247 Kg	1) Steryl Alcohol – 0.730 Kg 2) Ethylene Oxide – 0.247 Kg

The quantity and other description mentioned in the minutes of ALC M.No. 26/83 dated 23.9.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-5 NC No.2/12 Dated 13.4.11	M/ s Galaxy Surfactants Ltd, Raigad F.No. 01/83/50/ 115/AM09/DES-IV RLA F.No.03/94/40/915/AM09 Lic.No.0310504193 dated 28.1.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.5.2011.

Case No M-6 NC No.2/12 Dated 13.4.11	M/ s Galaxy Surfactants Ltd, Raigad F.No. 01/83/50/ 280/AM09/DES-IV RLA F.No.03/94/40/1015/AM08 Lic.No.0310460312 dated 7.2.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21.4.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..

Case No M-7 NC No.2/12 Dated 13.4.11	M/ s Galaxy Surfactants Ltd, Raigad F.No. 01/83/50/ 568/AM09/DES-IV RLA F.No.03/94/40/1082/AM08 Lic.No.0310460311 dated 7.2.2008
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The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/63/2008-Ch.II dated 13.4.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Coco Amido Propyl Sulpho-Betaine (Active Matter 40% Minimum)	1 Kg	1. Dimethyl Amino Propyl Amine 2. Epichlorohydrin 3. Sodium Metabisulphite	0.093 Kg 0.100 Kg 0.102 Kg

	4. Sodium Sulphite	0.045 Kg
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RBD Coconut Oil being vegetable oil is not allowed under advance authorization and hence not considered.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-8 NC No.2/12 Dated 13.4.11	M/ s Tata Refractories Ltd, Coimbatore F.No. 01/83/50/ 683/AM07/DES-IV RLA F.No.32/80/40/0063/AM06 Lic.No.3210030910 dated 25.11.2005
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The Committee considered the case as per agenda and in view of the written comments forwarded by DIPP vide their U.O.No. Nil dated 11.4.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Hard Armour Plate made of Refractory Plate of 8.9 MM made from Ceramic Plate of 95% Alumina	15000 Nos.	Refractory Plate 8.9 MM made from Ceramic Plate of 95% Alumina (of relevant size)	15450 Nos.

The above decision is in supersession of NC Meeting No.20/07 dated 20.8.2006 (Case No. M-267)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-9 NC No.2/12 Dated 13.4.11	M/ s Rallis India Ltd, Mumbai F.No. 01/83/50/ 0097/AM11/DES-IV RLA F.No.03/95/40/0084/AM11 Lic.No.0310572949 dated 6.5.2010
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The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/17/2010-Ch.II dated 31.1.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Chlorothalonil (ECHO 900 WG) (Chlorothalonil 90% /WG)	1 Kg	1. Chlorothalonil Technical 98%	0.936 Kg
		2. Supragil MNS-88 (Sulfonated aromatic Condensate Sodium Salt)	0.005 Kg
		3. Geropone EP/6703 (Polyorganosiloxane)	0.002 Kg
		4. Tixosil -38 (Precipitated Silica)	0.004 Kg
		5. Geropon SDS (Sodium Dioctyl Sulfosuccinate)	0.005 Kg
		6. Supragil 25 SS (Alkyl Naphthalene Sulfonates)	0.010 Kg
		7. Supragil WP (Diisopropyl Naphthalene Sulfonate)	0.001 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-10 NC No.2/12 Dated 13.4.11	M/ s India Glycols Ltd, Noida F.No. 01/83/50/ 794/AM09/DES-IV RLA F.No.05/24/40/247/AM08 Lic.No.0510227807 dated 19.9.2008
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The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/7/2003-Ch.II dated 12.10.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Brake Fluid (IGDOT 12037-P) (Containing 18% of DEGME 39% of TEGMEE 25% of PRG 200 20% of DEG)	1 Kg	1. Denatured Ethyl Alcohol	0.961 Kg
		2. Diethylene Glycol (DEG)	0.335 Kg
		3. Triethyl Amine	0.03 Kg
		4. Sodium Nitrate	0.002 Kg
		5. Butylated Hydroxy Toluene	0.001 Kg
		6. Benzotriazole	0.001 Kg
		7. Borax	0.002 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-10(A) NC No.2/12 Dated 13.4.11	M/ s Synthite Industrial Chemicals Ltd, Cochin F.No. 01/83/162/ 274/AM08/DES-IV RLA F.No.10/24/40/0061/AM08 Lic.No.1010026814 dated 27.6.2007
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The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No. MD/AAC/02(32)/07/3028 dt. 14.5.2010 and MD/ALC/02(32)/07/3835 dated 13.9.2010, the Committee discussed the case in the presence Spices Board’s representatives, decided to regularize the case, taking in to consideration the following factors/circumstances :-

- i) Spices Board vide its letters mentioned above had clarified that the test report of the sample was completed on the basis of samples received on 8.10.2007 and the test result from Laboratory showed an yield of 14.75%, whereas the exporter had claimed an yield of 50% as per the application. Based on the yield as per the SAR, Spices Board had issued a letter to the exporter for clarification. Hence, Spices Board could not forward the SAR/recommendation/Comments to ALC Meeting held on 22.11.2007;
- ii). Spices Board had clarified that the exporter had already imported Vanilla well before Spices Board’s request for prohibiting future import of Vanilla under advance authorization;
- iii) Exporter had fulfilled export obligation with the higher yield of Oleoresin compared to the yield of SAR; and
- iv) The Committee also noted that the basic Customs Duty for Vanilla has not been more than 30% to attract Para 4.7 (iii) of HBP, Vol.-I, as clarified by Policy Circular No.13(RE-2006)/2004-09 dated 20/7/2006.

Hence the Committee decided to regularize the import and export obligation fulfilled by the exporter. This is in supersession of Norms Committee’s decision vide meeting No.32/08 dated 22/11/2007 (Case No.701).

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

1	Case No.:38/2/83-ALC1/2011	Party Name:BIOTA AGRO SOLUTIONS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00038/AM12/	RLA File :10/24/040/00166/AM08/	Lic.No/Date:1010028467 14.01.2008	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

2	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.5.2011.			

3	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.5.2011.			

	Case No.:33/2/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Approved
	HQ File :01/83/050/00033/AM11/	RLA File :10/24/040/00112/AM10/	Lic.No/Date:1010038081 06.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/06/09-10 dt. 15.12.2010 stating that the weighted average yield comes to 16.73%(Ole 12.23% and Oil 4.50%) whereas the firm has applied at 19 %(Ole 14% and Oil 5%) yield, the Committee decided to approve the case at 19%(Ole 14% and Oil 5%) yield as under:- <u>Export Item</u>			

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S.No.	Description of Item	Quantity
1.	Oleoresin Black pepper	4.2 MT
2.	Black Pepper oil	1.5 MT

Import Item

S.No.	Description of Import	Quantity
1.	Light Black Pepper (Light Berries)	30 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.: 13/42/83-ALC1/2010	Party Name:JAK PRINTERS PVT. LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
HQ File :01/83/050/00781/AM11/	RLA File :03/94/040/00095/AM11/	Lic.No/Date:0310572037 29.04.2010	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.2.2011 issued by this office. Reminder issued on 26.4.2011. Accordingly the case may be re-listed on 11.5.2011..			

6

Case No.: 65/46/83-ALC1/2010	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
HQ File :01/83/050/00910/AM11/	RLA File :09/24/040/00021/AM11/	Lic.No/Date:0910041957 06.05.2010	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011			

Case No.: 32/42/83-ALC1/2010	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
HQ File :01/83/050/00800/AM11/	RLA File :05/23/040/00038/AM11/	Lic.No/Date:0510264459 17.05.2010	Defer Date:11.05.2011

7		17.05.2010	Date:11.05.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

8	Case No.:29/42/83-ALC1/2010	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00797/AM11/	RLA File :05/23/040/00234/AM10/	Lic.No/Date:0510264585 20.05.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Reminder issued on 25.4.2011. Accordingly the case may be re-listed on 11.5.2011..			

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Case No.:15/42/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Approved
HQ File :01/83/050/00783/AM11/	RLA File :34/24/040/00009/AM11/	Lic.No/Date:3410027261 17.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/3/2008-Ch.II dated 19.4.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Indoxacarb 150 EC (Indoxacarb 15.8% EC)	1 Kg	1. Indoxacarb Technical (DPX-KN128 Melt Tech Bulk)	0.168 Kg
		2. Agnique ME 610/Agnique ME 610 U/Agnique ME 610-G/Agnique ME 810-F (Fatty Acid Methyl Esters)	0.683 Kg
		3. Agnique BL 2707 (Anionic/Non-ionic surfactant blend)	0.100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:15/46/83-ALC1/2010	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Approved
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HQ File :01/83/050/00860/AM11/

RLA File :34/24/040/00058/AM11/

Lic.No/Date:3410027274
17.06.2010

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/124/2010-Ch.II dated 29.3.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Stannic Chloride Anhydrous	1 Kg	Tin Ingots	0.470 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:26/42/83-ALC1/2010

Party Name:ALOK INDUSTRIES

Meet No/Date:2/83-ALC1/2011
13.04.2011Status:Case
Approved

HQ File :01/83/050/00794/AM11/

RLA File :05/23/040/00061/AM11/

Lic.No/Date:0510266662
22.06.2010

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46010/36/2006-PC.II dated 5.4.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Filler Masterbatch – FMBA GPPS 105 (Containing 45+/-1% GPPS and 55+/-1% Calcium Carbonate)	1 Kg	1. General Purpose Polystyrene Granules 2. Filler/Calcium Carbonate	0.459 Kg 0.561 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:34/46/83-ALC1/2010

Party Name:E I DUPONT INDIA PVT LIMITED

Meet No/Date:2/83-ALC1/2011
13.04.2011Status:Case
Approved

HQ File :01/83/050/00879/AM11/

RLA File :34/24/040/00022/AM11/

Lic.No/Date:3410027334
24.06.2010

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/3/2008-Ch.II dated 19.4.2011 the Committee decided to approve the case as under:-

12	Export Item	Qty.	Import Item	Qty.
	Indoxacarb 150 EC (Indoxacarb 15.8% EC)	1 Kg	1. Indoxacarb Technical (DPX-KN128 Melt Tech Bulk)	0.168 Kg
			2. Agnique ME 610/Agnique ME 610 U/Agnique ME 610-G/Agnique ME 810-F (Fatty Acid Methyl Esters)	0.683 Kg
			3. Agnique BL 2707 (Anionic/Non-ionic surfactant blend)	0.100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

13	Case No.:6/38/83-ALC1/2010	Party Name:RIDDHI ENTERPRISES	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00685/AM11/	RLA File :03/95/040/00320/AM11/	Lic.No/Date:0310585717 02.08.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Reminder issued on 25.4.2011. . Accordingly the case may be re-listed on 11.5..2011..			

14	Case No.:35/46/83-ALC1/2010	Party Name:GUJARAT ALKALIES & CHEMICALS LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Approved
	HQ File :01/83/050/00880/AM11/	RLA File :34/24/040/00078/AM11/	Lic.No/Date:3410027603 03.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No. 14010/118/2010-Ch.II dated 13.4.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (51-55%)	1 Kg	Paraffin (C ₁₀ -C ₂₀)	0.469 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

15	Case No.:54/46/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00899/AM11/	RLA File :02/24/040/00073/AM11/	Lic.No/Date:0210145995 06.08.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Reminder dated 25.4.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011.			

16	Case No.:53/46/83-ALC1/2010	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00898/AM11/	RLA File :02/24/040/00085/AM11/	Lic.No/Date:0210146544 16.08.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

17	Case No.:55/46/83-ALC1/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00900/AM11/	RLA File :02/24/040/00071/AM11/	Lic.No/Date:0210146545 16.08.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda. The application was refer to DIPP for providing the comments. Accordingly the case may be re-listed on 11.5.2011.			

18	Case No.:3/22/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00350/AM11/	RLA File :10/24/040/00036/AM11/	Lic.No/Date:1010039867 18.08.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.5.2011.			

	Case No.:20/46/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Approved
	HQ File :01/83/050/00865/AM11/	RLA File :34/24/040/00081/AM11/	Lic.No/Date:3410027917 08.09.2010	Defer Date:

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Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/3/2008-Ch.II dated 19.4.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 0.4% w/w GR (Ferterra 0.4% w/w GR)	1 Kg	Chlorantraniliprole Technical (Rynaxypyr Technical/DPX E2Y45 Technical)	0.00408 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 41/46/83-ALC1/2010	Party Name:INDIAN TONERS & DEVELOPERS LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
HQ File :01/83/050/00886/AM11/	RLA File :05/23/040/00127/AM11/	Lic.No/Date:0510272451 09.09.2010	Defer Date:11.05.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11.3.2011 issued by Deptt. of C&PC(PC.Div.). Reminder dated 24.4.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..

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Case No.: 36/46/83-ALC1/2010	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
HQ File :01/83/050/00881/AM11/	RLA File :31/24/040/00115/AM11/	Lic.No/Date:3110044669 14.09.2010	Defer Date:11.05.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011

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Case No.: 16/46/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
HQ File :01/83/050/00861/AM11/	RLA File :03/95/040/00398/AM11/	Lic.No/Date:0310592523 15.09.2010	Defer Date:11.05.2011

Decision :The Committee considered the case as per agenda. The case was discussed in the meeting and as per written comments of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/109/2010-Ch.II dated 28.2.2011, the case has been referred to M/o Mines on 25.3.2011 for their comments. Reminder dated 26.4.2011 issued by this office. Accordingly the case may be relisted on 11.5.2011.

23	Case No.:14/30/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00536/AM11/	RLA File :08/24/040/00183/AM10/	Lic.No/Date:0810092408 23.09.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

24	Case No.:8/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00776/AM11/	RLA File :08/24/040/00167/AM10/	Lic.No/Date:0810092407 23.09.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

25

Case No.:9/2/83-ALC1/2011	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Approved
HQ File :01/83/050/00009/AM12/	RLA File :03/94/040/00412/AM11/	Lic.No/Date:0310593782 24.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/20/2006-Ch.II dated 21.10.2010 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Cypermethrin Formulation 10% EC	1 Kg	1. Isobutylene 2. Acrylonitrile 3. Acetonitrile 4. Triethyl Amine 5. Carbon Tetra Chloride 6. Thionyl Chloride 7. Dimethyl Formamide 8. Caustic Soda Flakes 9. Boron Trifluoride Dimethylethe	0.028 Kg 0.0305 Kg 0.0032 Kg 0.0028 Kg 0.088 Kg 0.1108 Kg 0.004 kg 0.192 Kg 0.005 Kg

		10. Meta Phenoxy Benzaldehyde 11. Terabutyl Ammonium Bromide 12. Sodium Cyanide 13. Emulsifier 14. Solvent Ceenine (Solvesso-100, Solgad-100, Solvent Naptha-L) Shellsol-A-100)	0.054 Kg 0.0004 Kg 0.0122 Kg 0.088 Kg 0.780 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

26	Case No.:9/34/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00600/AM11/	RLA File :08/24/040/00264/AM10/	Lic.No/Date:0810092550 27.09.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

27	Case No.:3/38/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00682/AM11/	RLA File :08/24/040/00242/AM10/	Lic.No/Date:0810092552 27.09.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

28	Case No.:11/34/83-ALC1/2010	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Rejected
	HQ File :01/83/050/00602/AM11/	RLA File :04/24/040/00147/AM11/	Lic.No/Date:0410117584 28.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 7/12/2010 issued by Deptt. Of C&PC(Chem Div.) followed by reminder dated 31.1.2011 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

29	Case No.:22/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00790/AM11/	RLA File :08/24/040/00182/AM10/	Lic.No/Date:0810092685 30.09.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

30	Case No.:17/28/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Approved
	HQ File :01/83/050/00493/AM11/	RLA File :17/24/040/00026/AM10/	Lic.No/Date:1710003518 01.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/4/2011-Ch.II dated 13.4.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Dicyandiamide Formaldehyde Resin Powder (Ventan DRS Conc)	1 Kg	1. Dicyandiamide (White Crystals) 2. Formaldehyde (37%) (Colourless aqueous solution)	0.565 Kg 1.638 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:1/30/83-ALC1/2010	Party Name:ORGANIC COATINGS LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00523/AM11/	RLA File :03/95/040/00455/AM11/	Lic.No/Date:0310596565 13.10.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 followed by reminder dated 28.4.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

	Case No.:5/30/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
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32	HQ File :01/83/050/00527/AM11/	RLA File :05/23/040/00191/AM11/	Lic.No/Date:0510274936 13.10.2010	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Reminder issued on 26.4.2011. Accordingly the case may be re-listed on 11.5.2011..				

33	Case No.:3/30/83-ALC1/2010	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Rejected
	HQ File :01/83/050/00525/AM11/	RLA File :03/95/040/00542/AM11/	Lic.No/Date:0310596891 14.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 3/1/2011 followed by reminder dated 31.1.2011. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

34	Case No.:4/30/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00526/AM11/	RLA File :09/70/040/00033/AM11/	Lic.No/Date:0910043917 14.10.2010	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Reminder issued on 26.4.2011. Accordingly the case may be re-listed on 11.5.2011..				

35	Case No.:16/34/83-ALC1/2010	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Rejected
	HQ File :01/83/050/00607/AM11/	RLA File :34/24/040/00142/AM11/	Lic.No/Date:3410028318 14.10.2010	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 3/1/2011 followed by reminder dated 31.1.2011. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

	Case No.:8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
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36	HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079 15.10.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of Telecommunication on 11.2.2011 and again vide D.O. reminder dated 28.4.2011 to DOT and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

37	Case No.:27/46/83-ALC1/2010	Party Name:BRITACEL SILICONES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00872/AM11/	RLA File :03/94/040/01027/AM08/	Lic.No/Date:0310597100 15.10.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

38	Case No.:2/34/83-ALC1/2010	Party Name:BRITACEL SILICONES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00593/AM11/	RLA File :03/94/040/00867/AM09/	Lic.No/Date:0310597360 18.10.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

39	Case No.:24/34/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Rejected
	HQ File :01/83/050/00615/AM11/	RLA File :03/95/040/00664/AM10/	Lic.No/Date:0310597434 18.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 20/1/2011 issued by Deptt. Of C&PC(PC. Div.) followed by reminder dated 25.2.2011 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:57/46/83-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
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40	HQ File :01/83/050/00902/AM11/	RLA File :07/24/040/00425/AM10/	Lic.No/Date:0710074881 19.10.2010	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.				

41	Case No.:10/31/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00558/AM11/	RLA File :34/24/040/00180/AM11/	Lic.No/Date:3410028386 21.10.2010	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.				

42

Case No.:14/46/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Approved
HQ File :01/83/050/00859/AM11/	RLA File :34/24/040/00162/AM11/	Lic.No/Date:3410028418 25.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/3/2008-Ch.II dated 19.4.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 0.4% w/w GR (Ferterra 0.4% w/w GR)	1 Kg	Chlorantraniliporle Technical (Rynaxypyr Technical/DPX E2Y45 Technical)	0.00408 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:12/46/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00857/AM11/	RLA File :04/24/040/00185/AM11/	Lic.No/Date:0410118352 26.10.2010	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on				

11.5.2011.

44	Case No.: 25/46/83-ALC1/2010	Party Name: SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date: 2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00870/AM11/	RLA File :34/24/040/00191/AM11/	Lic.No/Date: 3410028501 03.11.2010	Defer Date: 11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

45	Case No.: 26/46/83-ALC1/2010	Party Name: SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date: 2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00871/AM11/	RLA File :34/24/040/00190/AM11/	Lic.No/Date: 3410028500 03.11.2010	Defer Date: 11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

46	Case No.: 39/46/83-ALC1/2010	Party Name: BRITACEL SILICONES LTD.	Meet No/Date: 2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00884/AM11/	RLA File :03/94/040/01305/AM08/	Lic.No/Date: 0310600299 04.11.2010	Defer Date: 11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

47	Case No.: 24/46/83-ALC1/2010	Party Name: GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date: 2/83-ALC1/2011 13.04.2011	Status: Case Approved
	HQ File :01/83/050/00869/AM11/	RLA File :34/24/040/00194/AM11/	Lic.No/Date: 3410028539 09.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/117/2010-Ch.II dated 23.3.2011 the Committee decided to approve the case as under:-			
Export Item		Qty.	Import Item	Qty.
Potassium Polyborate		1 Kg	Borax Pentahydrate	1.26 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

48	Case No.: 40/34/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00631/AM11/	RLA File :07/24/040/00310/AM11/	Lic.No/Date:0710075341 10.11.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.2.2011 issued by this office. Reminder issued on 28.4.2011. Accordingly the case may be re-listed on 11.5.2011..			

49	Case No.: 45/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00636/AM11/	RLA File :05/24/040/00239/AM11/	Lic.No/Date:0510276700 10.11.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

50	Case No.: 49/34/83-ALC1/2010	Party Name:JOCIL LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00640/AM11/	RLA File :09/24/040/00349/AM11/	Lic.No/Date:0910044243 12.11.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2011 and 25.3.2011.. Accordingly the case may be relisted on 11.5.2011			

51	Case No.: 50/34/83-ALC1/2010	Party Name:JOCIL LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Approved
	HQ File :01/83/050/00641/AM11/	RLA File :09/24/040/00317/AM11/	Lic.No/Date:0910044244 12.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that M/s Jocil Ltd, Secunderabad vide letter dated 10/2/2011 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP. In view of this the Committee decided to withdraw the case from on-line agenda.			

52	Case No.:66/46/83-ALC1/2010	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00911/AM11/	RLA File :06/24/040/00040/AM11/	Lic.No/Date:0610019702 12.11.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

53	Case No.:1/38/83-ALC1/2010	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00680/AM11/	RLA File :03/94/040/00706/AM11/	Lic.No/Date:0310601380 15.11.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 31.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

54

Case No.:23/46/83-ALC1/2010	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Approved
HQ File :01/83/050/00868/AM11/	RLA File :34/24/040/00211/AM11/	Lic.No/Date:3410028589 16.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/118/2010-Ch.II dated 13.4.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (51-55%)	1 Kg	Paraffin (C ₁₀ -C ₂₀) (Heavy Normal Paraffin)	0.469 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:63/46/83-ALC1/2010	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Approved
	HQ File :01/83/050/00908/AM11/	RLA File :08/24/040/00031/AM11/	Lic.No/Date:0810093991 22.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of			

C&PC(Chem.Div.) vide U.O.No. 46011/64/2007-PC.II dated 1.4.2011 the Committee decided to approve the case as under:-

55

Export Item	Qty.	Import Item	Qty.
Colour Masterbatches (Containing 28+1% LLDPE, 35+/-1% Calcium Carbonate, 10+/-1% Titanium Dioxide, 24+/-1% Colour Pigment and 3+/-1% Additive)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate 3. Titanium Dioxide 4. Relevant Additive 5. Relevant Colour Pigment	0.2884 Kg 0.3605 Kg 0.1030 Kg 0.0309 Kg 0.2472 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

56

Case No.: 49/46/83-ALC1/2010	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
HQ File :01/83/050/00894/AM11/	RLA File :31/24/040/00175/AM11/	Lic.No/Date:3110045580 23.11.2010	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

57

Case No.: 50/46/83-ALC1/2010	Party Name:PEACOCK ALLIED PRODUCTS PVT. LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
HQ File :01/83/050/00895/AM11/	RLA File :31/24/040/00149/AM11/	Lic.No/Date:3110045606 24.11.2010	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Reminder dated 28.4.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011.			

58

Case No.: 11/46/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
HQ File :01/83/050/00856/AM11/	RLA File :34/24/040/00166/AM11/	Lic.No/Date:3410028659 25.11.2010	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Reminder dated 28.4.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011.			

59	Case No.: 32/46/83-ALC1/2010	Party Name:THERMAX LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00877/AM11/	RLA File :31/24/040/00161/AM11/	Lic.No/Date:3110045653 26.11.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Reminder dated 28.4.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011.			

60	Case No.: 12/38/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00691/AM11/	RLA File :10/24/040/00069/AM11/	Lic.No/Date:1010041012 29.11.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda. The Committee decided to checkup from Policy Division regarding exportability of Mustard Oil Aroma (Essential Oil of Mustard). A letter issued to Policy Division on 25.3.2011. Accordingly the case may be re-listed on 11.5.2011.			

61	Case No.: 16/2/83-ALC1/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00016/AM12/	RLA File :07/24/040/00335/AM11/	Lic.No/Date:0710075701 29.11.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

62	Case No.: 31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

	Case No.: 47/46/83-ALC1/2010	Party Name:RUSHABH INVESTMENT PVT.	Meet No/Date:2/83-ALC1/2011	Status:Case
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63		LTD.	13.04.2011	Deferred
	HQ File :01/83/050/00892/AM11/	RLA File :31/24/040/00156/AM11/	Lic.No/Date:3110045709 30.11.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

64	Case No.:10/2/83-ALC1/2011	Party Name:INDIAN TONERS & DEVELOPERS LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00010/AM12/	RLA File :05/23/040/00242/AM11/	Lic.No/Date:0510278428 01.12.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

65	Case No.:12/2/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00012/AM12/	RLA File :03/94/040/00782/AM11/	Lic.No/Date:0310604022 01.12.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

66	Case No.:13/38/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00692/AM11/	RLA File :10/24/040/00071/AM11/	Lic.No/Date:1010041045 02.12.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.5.2011.			

67	Case No.:11/2/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00011/AM12/	RLA File :03/94/040/00806/AM11/	Lic.No/Date:0310605127 08.12.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

68	Case No.:10/46/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00855/AM11/	RLA File :10/24/040/00064/AM11/	Lic.No/Date:1010041147 09.12.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.5.2011.			

69	Case No.:14/38/83-ALC1/2010	Party Name:UNICON FIBRO CHEMICALS PVT.LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00693/AM11/	RLA File :03/95/040/00595/AM11/	Lic.No/Date:0310605905 13.12.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15.2.2011 issued by Deptt. of C&PC(PC.Div.). Reminder dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

70	Case No.:23/38/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00702/AM11/	RLA File :03/95/040/00622/AM11/	Lic.No/Date:0310605941 13.12.2010	Defer Date:11.05.2011
	Decision :: The Committee considered the case as per agenda. The case was discussed in the meeting and as per written comments of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/109/2010-Ch.II dated 28.2.2011, the case has been referred to M/o Mines on 25.3.2011 for their comments. Accordingly the case may be relisted on 11.5.2011.			

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Case No.:12/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Approved
HQ File :01/83/050/00716/AM11/	RLA File :17/24/040/00115/AM09/	Lic.No/Date:1710003610 14.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/35/2010-Ch.II dated 13.4.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
GASTOR CO-40 (Polyethylene Glycol 40 Castor	1 Kg	Ethylene Oxide	0.653 Kg

Oil/Castor Oil 40 mole ethoxylate)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:40/46/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Approved
HQ File :01/83/050/00885/AM11/	RLA File :30/24/040/00049/AM11/	Lic.No/Date:3010071456 15.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/8/2010-Ch.II dated 15.3.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Acetamiprid 20% SP	1 Kg	1. Acetamiprid Technical 95%	0.210 Kg
		2. Blend of Sodium Dodecyl Benzene Sulfonate, Sodium Sulphate & Sodium Alkylate)	0.045 Kg
		3. Sodium Citrate Dihydrate	0.300 Kg
		4. Lactose Monohydrate	0.443 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

73	Case No.:16/39/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00720/AM11/	RLA File :05/23/040/00256/AM11/	Lic.No/Date:0510279784 20.12.2010	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

	Case No.:18/46/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Approved
	HQ File :01/83/050/00863/AM11/	RLA File :34/24/040/00198/AM11/	Lic.No/Date:3410028861 22.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No. 15022/3/2008-Ch.II dated 19.4.2011 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 0.4% w/w GR (Ferterra 0.4% w/w GR)	1 Kg	Chlorantraniliprole Technical (Rynaxypyr Technical/DPX E2Y45 Technical)	0.00408 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 20/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
HQ File :01/83/050/00020/AM12/	RLA File :07/24/040/00390/AM11/	Lic.No/Date:0710076348 29.12.2010	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

Case No.: 15/2/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
HQ File :01/83/050/00015/AM12/	RLA File :31/24/040/00197/AM11/	Lic.No/Date:3110046211 30.12.2010	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

Case No.: 60/46/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
HQ File :01/83/050/00905/AM11/	RLA File :09/24/040/00336/AM11/	Lic.No/Date:0910045025 03.01.2011	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

Case No.: 1/42/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
HQ File :01/83/050/00769/AM11/	RLA File :08/24/040/00057/AM11/	Lic.No/Date:0810095285 06.01.2011	Defer Date:11.05.2011

78		06.01.2011	Date:11.05.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

79	Case No.: 35/42/83-ALC1/2010	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Approved
	HQ File :01/83/050/00803/AM11/	RLA File :10/24/040/00072/AM11/	Lic.No/Date:1010041367 06.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/28/2010-Ch.II dated 28.3.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Copper Sulphate Pentahydrate (Copper Sulphate with 5 molecules of water of Crystallisation)	1 Kg	1. Copper Oxide (Copper Content 78%)	0.335 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

80	Case No.: 36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.5.2011.			

81	Case No.: 37/42/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00805/AM11/	RLA File :03/95/040/00815/AM11/	Lic.No/Date:0310610028 07.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

82	Case No.: 38/42/83-ALC1/2010	Party Name:THERMAX LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Deffered
	HQ File :01/83/050/00806/AM11/	RLA File :31/24/040/00176/AM11/	Lic.No/Date:3110046337 07.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.6.2011.			

83	Case No.: 64/46/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00909/AM11/	RLA File :08/24/040/00308/AM10/	Lic.No/Date:0810095324 07.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

84	Case No.: 39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.5.2011.			

85	Case No.: 40/42/83-ALC1/2010	Party Name:GODREJ SARA LEE LTD., FORMERLY GODREJ HI CARE LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00808/AM11/	RLA File :05/23/040/00287/AM11/	Lic.No/Date:0510281147 10.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

	Case No.: 42/42/83-ALC1/2010	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
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86	HQ File :01/83/050/00810/AM11/	RLA File :03/95/040/00449/AM11/	Lic.No/Date:0310610200 10.01.2011	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 25.3.2011. Accordingly the case may be relisted on 11.5.2011				

87	Case No.:44/42/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Approved
	HQ File :01/83/050/00812/AM11/	RLA File :17/24/040/00019/AM11/	Lic.No/Date:1710003694 11.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No. 14010/35/2010-Ch.II dated 13.4.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	PRODUCT – BNE-30 (Polyoxyethylene 3 Beta Naphthol/Beta Naphthol 3 mole ethoxylate) (Brown Coloured Liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid) 2. Beta Naphthol (Light Brown Crystalline Solid)	0.478 Kg 0.521 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

88	Case No.:23/2/83-ALC1/2011	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00023/AM12/	RLA File :06/24/040/00052/AM11/	Lic.No/Date:0610020526 11.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

89	Case No.:26/2/83-ALC1/2011	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00026/AM12/	RLA File :31/24/040/00221/AM11/	Lic.No/Date:3110046376 11.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of			

hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011

90	Case No.: 46/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00814/AM11/	RLA File :08/24/040/00059/AM11/	Lic.No/Date:0810095456 12.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

91	Case No.: 47/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00815/AM11/	RLA File :08/24/040/00077/AM11/	Lic.No/Date:0810095457 12.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

92	Case No.: 48/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00816/AM11/	RLA File :08/24/040/00211/AM11/	Lic.No/Date:0810095458 12.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

93	Case No.: 49/42/83-ALC1/2010	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00817/AM11/	RLA File :03/95/040/00692/AM11/	Lic.No/Date:0310610606 12.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

94	Case No.: 19/2/83-ALC1/2011	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00019/AM12/	RLA File :02/24/040/00184/AM11/	Lic.No/Date:0210153624 17.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

95	Case No.: 17/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00017/AM12/	RLA File :07/21/040/00785/AM11/	Lic.No/Date:0710076772 18.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

96	Case No.: 16/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00966/AM11/	RLA File :34/24/040/00249/AM11/	Lic.No/Date:3410029188 28.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

97	Case No.: 17/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00967/AM11/	RLA File :34/24/040/00243/AM11/	Lic.No/Date:3410029187 28.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

98	Case No.: 19/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00969/AM11/	RLA File :34/24/040/00242/AM11/	Lic.No/Date:3410029186 28.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

99	Case No.: 31/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00031/AM12/	RLA File :07/24/040/00429/AM11/	Lic.No/Date:0710077002 28.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

100	Case No.: 32/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00032/AM12/	RLA File :07/24/040/00430/AM11/	Lic.No/Date:0710076993 28.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

101	Case No.: 18/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00968/AM11/	RLA File :34/24/040/00253/AM11/	Lic.No/Date:3410029210 31.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

102	Case No.: 7/2/83-ALC1/2011	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00007/AM12/	RLA File :03/95/040/00850/AM11/	Lic.No/Date:0310613368 31.01.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

103	Case No.: 15/50/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00965/AM11/	RLA File :02/24/040/00198/AM11/	Lic.No/Date:0210154217 01.02.2011	Defer Date:11.05.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.3.2011 and defer consideration of the case for four weeks.. Reminder dated 25.4.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011.

104	Case No.: 33/2/83-ALC1/2011	Party Name:KRISHI RASAYAN	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00033/AM12/	RLA File :02/24/040/00193/AM11/	Lic.No/Date:0210154215 01.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

105	Case No.: 34/2/83-ALC1/2011	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00034/AM12/	RLA File :02/24/040/00197/AM11/	Lic.No/Date:0210154216 01.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.4.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

106	Case No.: 1/46/83-ALC1/2010	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00846/AM11/	RLA File :10/24/040/00113/AM11/	Lic.No/Date:1010041662 02.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 28.4.2011.. Accordingly the case may be relisted on 11.5.2011			

107	Case No.: 27/2/83-ALC1/2011	Party Name:BGP INNOVATIVES (FORMERLY KNOWN AS ALCHEM	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00027/AM12/	RLA File :34/24/040/00278/AM11/	Lic.No/Date:3410029236 02.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

108	Case No.:2/46/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00847/AM11/	RLA File :33/24/040/00016/AM11/	Lic.No/Date:3310017634 03.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 28.4.2011.. Accordingly the case may be relisted on 11.5.2011			

109	Case No.:3/46/83-ALC1/2010	Party Name:KAWAKEN STERLING SURFACTANTS PVT. LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00848/AM11/	RLA File :03/94/040/00891/AM11/	Lic.No/Date:0310614149 03.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

110	Case No.:4/46/83-ALC1/2010	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00849/AM11/	RLA File :05/23/040/00310/AM11/	Lic.No/Date:0510283068 03.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 28.4.2011. Accordingly the case may be relisted on 11.5.2011			

111	Case No.:35/2/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00035/AM12/	RLA File :30/24/040/00059/AM11/	Lic.No/Date:3010072531 03.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

112	Case No.:5/46/83-ALC1/2010	Party Name:RCMPA POLISHING TECHNOLOGIES PVT. LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00850/AM11/	RLA File :03/95/040/00846/AM11/	Lic.No/Date:0310614591 07.02.2011	Defer Date:11.05.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.

113	Case No.: 6/46/83-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00851/AM11/	RLA File :03/95/040/00878/AM11/	Lic.No/Date:0310614600 07.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

114	Case No.: 29/2/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00029/AM12/	RLA File :30/24/040/00061/AM11/	Lic.No/Date:3010072707 07.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

115	Case No.: 30/2/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00030/AM12/	RLA File :30/24/040/00062/AM11/	Lic.No/Date:3010072709 07.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

116	Case No.: 7/46/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00852/AM11/	RLA File :03/95/040/00855/AM11/	Lic.No/Date:0310614785 08.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on			

11.5.2011.

117	Case No.: 8/2/83-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00008/AM12/	RLA File :03/95/040/00893/AM11/	Lic.No/Date:0310614763 08.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

118	Case No.: 25/50/83-ALC1/2010	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00975/AM11/	RLA File :37/24/040/00006/AM11/	Lic.No/Date:3710001459 10.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 15.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

119	Case No.: 8/47/83-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00919/AM11/	RLA File :03/95/040/00897/AM11/	Lic.No/Date:0310615402 10.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 5.4.2011. Accordingly the case may be relisted on 11.5.2011			

120	Case No.: 28/2/83-ALC1/2011	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00028/AM12/	RLA File :11/24/040/00066/AM11/	Lic.No/Date:1110024031 10.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

Case No.: 14/2/83-ALC1/2011	Party Name:MODERN INSECTICIDES	Meet No/Date:2/83-ALC1/2011	Status: Case
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121		LIMITED	13.04.2011	Deferred
	HQ File :01/83/050/00014/AM12/	RLA File :30/24/040/00063/AM11/	Lic.No/Date:3010072916 14.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

122	Case No.:24/50/83-ALC1/2010	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00974/AM11/	RLA File :50/24/040/00024/AM11/	Lic.No/Date:5010000541 15.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

123	Case No.:25/2/83-ALC1/2011	Party Name:BARODA TEXTILE EFFECTS PVT LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00025/AM12/	RLA File :34/24/040/00302/AM11/	Lic.No/Date:3410029407 22.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

124	Case No.:4/2/83-ALC1/2011	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00004/AM12/	RLA File :34/24/040/00313/AM11/	Lic.No/Date:3410029450 25.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

125	Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:11.05.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.

126	Case No.:2/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00952/AM11/	RLA File :10/24/040/00122/AM11/	Lic.No/Date:1010041942 28.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

127	Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

128	Case No.:4/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00954/AM11/	RLA File :10/24/040/00116/AM11/	Lic.No/Date:1010041944 28.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

129	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
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130	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.				

131	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.				

132	Case No.:8/50/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00958/AM11/	RLA File :03/94/040/00625/AM11/	Lic.No/Date:0310618389 28.02.2011	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.				

133	Case No.:9/50/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00959/AM11/	RLA File :08/24/040/00296/AM11/	Lic.No/Date:0810096762 01.03.2011	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.				

134	Case No.:18/2/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00018/AM12/	RLA File :07/24/040/00494/AM11/	Lic.No/Date:0710077729 01.03.2011	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011				

135	Case No.:22/2/83-ALC1/2011	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00022/AM12/	RLA File :08/24/040/00226/AM10/	Lic.No/Date:0810096760 01.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

136	Case No.:10/50/83-ALC1/2010	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00960/AM11/	RLA File :03/95/040/00942/AM11/	Lic.No/Date:0310619000 02.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

137

Case No.: 11/50/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Approved
HQ File :01/83/050/00961/AM11/	RLA File :03/94/040/01058/AM11/	Lic.No/Date:0310619136 03.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No. 14010/98/2006-Ch.II dated 4.2.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Tri Isodecyl Phosphite	1 Kg	1. Phenol 2. Iso Decyl Alcohol 3. Phosphorous Trichloride	0.062 Kg 0.990 Kg 0.296 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

138	Case No.:12/50/83-ALC1/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00962/AM11/	RLA File :03/95/040/00779/AM11/	Lic.No/Date:0310619299	Defer

138		03.03.2011	Date:13.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 29.4.2011. Accordingly the case may be relisted on 11.5.2011			

139	Case No.:20/50/83-ALC1/2010	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00970/AM11/	RLA File :05/23/040/00349/AM11/	Lic.No/Date:0510285045 03.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 10.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

140

Case No.:21/50/83-ALC1/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status :Case Approved
HQ File :01/83/050/00971/AM11/	RLA File :05/23/040/00341/AM11/	Lic.No/Date:0510285046 03.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/59/2005-Ch.II dated 17.1.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
KINOX –B25 (1 Part Pentraerythrityl – tetrakis-(3,3,5-ditertiarybutyl-4 hydroxy phenol) propionate. (KIONOX 10) + 1 Part Tris (2,4-Ditert-butyl-Phenol) Phosphite (KINOX 68)	1 Kg	1. 2,6 Ditertiary butyl Phenol 2. Methyl Acrylate 3. Penta-erythritol 4. Methanol 5. 2,4-Di Tert Butyl Phenol 6. Phosphorus Trichloride 7. Iso Propyl alcohol	0.514 Kg 0.224 Kg 0.0724 Kg 0.500 Kg 0.597 Kg 0.133 Kg 0.134 Kg
Di-butyl Tin Oxide not required in the process and so not remommended.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:14/50/83-ALC1/2010	Party Name:ROHAN DYES AND	Meet No/Date:2/83-ALC1/2011	Status:Case
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141		INTERMEDIATES LTD.	13.04.2011	Deferred
	HQ File :01/83/050/00964/AM11/	RLA File :08/24/040/00345/AM11/	Lic.No/Date:0810096904 04.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 29.4.2011. Accordingly the case may be relisted on 11.5.2011			

142	Case No.:22/50/83-ALC1/2010	Party Name:AIZHER FINE CHEM PVT.LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00972/AM11/	RLA File :03/94/040/01073/AM11/	Lic.No/Date:0310619650 04.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.4.2011 issued by this office. Accordingly the case may be re-listed on 11.5.2011..			

143	Case No.:27/50/83-ALC1/2010	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00977/AM11/	RLA File :03/95/040/00957/AM11/	Lic.No/Date:0310619825 07.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

144	Case No.:28/50/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Approved
	HQ File :01/83/050/00978/AM11/	RLA File :03/95/040/00961/AM11/	Lic.No/Date:0310619853 07.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/25/2006-Ch.II dated 2.2.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Asulam 40SL W/V (Asulam 40% SL)	1 Litre	1. 4-(Aminosulfonyl) Aniline 2. Dimethyl Carbonate 3. Sodium Methoxide 98%	0.365 Kg 0.248 Kg 0.148 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

145	Case No.:29/50/83-ALC1/2010	Party Name: PAN-CHEM CORPORATION,	Meet No/Date: 2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00979/AM11/	RLA File :03/95/040/00629/AM11/	Lic.No/Date: 0310619863 07.03.2011	Defer Date: 11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

146	Case No.:35/50/83-ALC1/2010	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00985/AM11/	RLA File :17/24/040/00042/AM09/	Lic.No/Date: 1710003816 07.03.2011	Defer Date: 11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

147	Case No.:36/50/83-ALC1/2010	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00986/AM11/	RLA File :17/24/040/00114/AM09/	Lic.No/Date: 1710003817 07.03.2011	Defer Date: 11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

148	Case No.:37/50/83-ALC1/2010	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00987/AM11/	RLA File :17/24/040/00023/AM11/	Lic.No/Date: 1710003818 07.03.2011	Defer Date: 11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

149	Case No.:38/50/83-ALC1/2010	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00988/AM11/	RLA File :17/24/040/00024/AM11/	Lic.No/Date: 1710003819 07.03.2011	Defer Date: 11.05.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011

150

Case No.:23/50/83-ALC1/2010	Party Name:RISHI CHEMICAL WORKS PVT LTD		Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Approved
HQ File :01/83/050/00973/AM11/	RLA File :02/24/040/00214/AM11/		Lic.No/Date:0210155888 08.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/23/2010-Ch.II dated 9.4.2010 the Committee decided to approve the case as under:-				
Export Item	Qty.	Import Item	Qty.	
Potassium Bicarbonate BP (Colourless Crystalline Powder Assay 99.9% Min.)	1 Kg	Potassium Carbonate	0.730 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

151	Case No.:26/50/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00976/AM11/	RLA File :10/24/040/00124/AM11/	Lic.No/Date:1010042037 08.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

152	Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

Case No.:30/50/83-ALC1/2010		Partv Name:COOKSON INDIA PVT. LTD.		Meet No/Date:2/83-ALC1/2011		Status:Case	
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153			13.04.2011	Deferred
	HQ File :01/83/050/00980/AM11/	RLA File :04/24/040/00311/AM11/	Lic.No/Date:0410122343 09.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

154	Case No.:31/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00981/AM11/	RLA File :10/24/040/00125/AM11/	Lic.No/Date:1010042054 09.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

155	Case No.:33/50/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00983/AM11/	RLA File :17/24/040/00022/AM10/	Lic.No/Date:1710003827 09.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

156	Case No.:34/50/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00984/AM11/	RLA File :17/24/040/00045/AM10/	Lic.No/Date:1710003828 09.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

157	Case No.:39/50/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00989/AM11/	RLA File :17/24/040/00054/AM10/	Lic.No/Date:1710003829 09.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

158	Case No.: 13/2/83-ALC1/2011	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Approved
	HQ File :01/83/050/00013/AM12/	RLA File :34/24/040/00318/AM11/	Lic.No/Date:3410029555 09.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/3/2008-Ch.II dated 19.4.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Indoxacarb 150 EC (Indoxacarb 15.8% EC)	1 Kg	1. Indoxacarb Technical (DPX-KN128 Melt Tech Bulk) 2. Agnique ME 610/Agnique ME 610 U/Agnique ME 610-G/Agnique ME 810-F (Fatty Acid Methyl Esters) 3. Agnique BL 2707 (Anionic/Non-ionic surfactant blend)	0.168 Kg 0.683 Kg 0.100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

159	Case No.: 40/50/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00990/AM11/	RLA File :04/24/040/00304/AM11/	Lic.No/Date:0410122446 10.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

160	Case No.: 41/50/83-ALC1/2010	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status: Case Deferred
	HQ File :01/83/050/00991/AM11/	RLA File :03/95/040/00981/AM11/	Lic.No/Date:0310620585 10.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on			

11.5.2011.

161	Case No.:24/2/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00024/AM12/	RLA File :07/24/040/00507/AM11/	Lic.No/Date:0710077973 10.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

162	Case No.:37/2/83-ALC1/2011	Party Name:A.G.MULTIPACK,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00037/AM12/	RLA File :11/24/040/00072/AM11/	Lic.No/Date:1110024223 10.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

163	Case No.:36/2/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00036/AM12/	RLA File :07/24/040/00513/AM11/	Lic.No/Date:0710078257 22.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

164	Case No.:21/2/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00021/AM12/	RLA File :30/24/040/00071/AM11/	Lic.No/Date:3010073764 23.03.2011	Defer Date:11.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

	Case No.:1/2/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
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165	HQ File :01/83/050/00001/AM12/	RLA File :03/95/040/01037/AM11/	Lic.No/Date:0310623909 29.03.2011	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011				

166	Case No.:2/2/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00002/AM12/	RLA File :03/95/040/01045/AM11/	Lic.No/Date:0310623923 29.03.2011	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011				

167	Case No.:3/2/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00003/AM12/	RLA File :03/95/040/01021/AM11/	Lic.No/Date:0310623937 29.03.2011	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011				

168	Case No.:6/2/83-ALC1/2011	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:2/83-ALC1/2011 13.04.2011	Status:Case Deferred
	HQ File :01/83/050/00006/AM12/	RLA File :03/95/040/00884/AM11/	Lic.No/Date:0310624198 30.03.2011	Defer Date:11.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011				

Date:30.04.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer